



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu

Notification
Jammu, the 27th December, 2018

SRO 632- In exercise of the powers conferred by section 6,41,50,64,83 and 112 of the Factories Act, 1948, (Central Act), the Government of Jammu and Kashmir hereby intends to make the following amendments in Jammu and Kashmir Factories Rules, 1972; namely:-

1. Sub-rule (2) of rule 5 shall be substituted by the following; namely:-

“(2) Every license granted or renewed under this chapter , shall remain in force for a period as mentioned below:-

- (i) One year upto 31st of December of the year in case of Red and Orange category factories.
- (ii) Fifteen years upto 31st December in which license is expiring in case of Green category factories and those exempted by the Jammu and Kashmir State Pollution Control Board.

Explanation: Red, Orange and Green category of Factories/Industries shall have the same meaning/categorization as notified by the Central Pollution Control Board/Jammu and Kashmir State Pollution Control Board.

2. In sub-rule (3) of rule 8, for the words “five rupees”, the words “hundred rupees” shall be substituted;
3. In rule 10, for the words “rupees five”, the words “hundred rupees” shall be substituted.
4. In rule 53, 54 and 55, for the word “spittoons”, wherever occurring, the words “wash basin” shall be substituted.
5. In clause (a) of sub-rule (12) of rule 60, for the words “Indian Boilers Act”, the words sign and figure “Jammu and Kashmir Boilers Act, Svt. 1991 (1934 A.D.)” shall be substituted.
6. In rule 102, the following shall be inserted as Entry No.17 & 18, respectively; namely:-
“17 Grinding and glazing of Stones/Granites”.
18 Stone quarrying and crushing.

7. Schedule "A" and Schedule "B" shall be substituted by the Schedules appended to this notification respectively as Schedule "A" and Schedule "B".

Now, in pursuance of sub-section (1) of section 115, of the Factories Act, 1948 (Central act), the aforesaid amendments are hereby published for information of general public for inviting objections, suggestions. Any person who desired to object to the aforesaid amendments may submit his/her objections/suggestions for consideration in writing to the Commissioner/Secretary to the Government, labour and Employment Department, Civil Secretariat within a period of 45 days from the date of issuance of this notification.

Any objection/suggestion received after the expiry of the said period shall not be entertained.

By order of the Government of Jammu and Kashmir.

Sd/-
(Saurabh Bhagat), IAS
Commissioner/ Secretary to the Government,

No.L&E/Lab/121/2014-II

Dated:- 27-12-2018

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Hon'ble Governor, J&K.
3. All Administrative Secretaries.
4. Divisional Commissioner, Jammu/Kashmir.
5. Secretary, Legislative Assembly/Council.
6. All Heads of Departments.
7. Director Information, J&K, Jammu with the request to publish the notification in leading English dailies one each from Jammu/Kashmir.
8. All Deputy Commissioners/District Development Commissioners
9. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
10. Private Secretary to Advisor (G) to Hon'ble Governor, J&K.
11. Private Secretary to Commissioner/Secretary to the Government Labour and Employment Department.
12. SRO file (w.2.s.c).
13. Stock file.


(Jigmet Raftan) KAS
Under Secretary to the Government,
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